

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18.

**IA-1364(MB)2024 IN
C.P. (IB)/188(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.05.2024**

NAME OF THE PARTIES:

Aditya Birla Finance Limited

Vs.

Delta Iron and Steel Company Private
Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

1. Mr. Nausher Kohli a/w Mr. Rakesh Gupta, Ld. Counsel for the Applicant present. Adv. Vedanshi Shah i/b. Mahalakshmi Ganapathy, Ld. Counsel for the Liquidator/Respondent present through VC.
2. Ld. Counsel for the Respondent seeks time to file reply. Time granted as last chance. Counsel for the Respondent is directed to file reply within one week, failing which right to file reply will be forfeited on the next date of hearing.
3. List this matter for further consideration on **26.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)